

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SWAMINARAYAN DIAMONDS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Swaminarayan Diamonds Private Limited
2. Date of incorporation of corporate debtor	02/11/2012
3. Authority under which corporate debtor is incorporated / registered	ROC- Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U36997MH2012PTC237451
5. Address of the registered office and principal office (if any) of corporate debtor	AW2111, Bharat Diamond Bourse, Bandra Kurla Complex Bandra East, Mumbai- 400051, Maharashtra, India
6. Insolvency commencement date in respect of corporate debtor	CIRP order pronounced on 11.09.2025 Order received/communicated on 15.09.2025
7. Estimated date of closure of insolvency resolution process	10.03.2026 (180 days from the date of CIRP order)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name -IP Megha Agrawal Registration Number - IBBI/IPA-001/IP-P01456/2018-19/12272
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address - 001, Shivranjini Apartments in Circle of Congress Nagar Garden, Congress Nagar, Nagpur -440012 (M.S.) Email: ip.meghaagrwal@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address - Plot No. 72, Anjaneya Niwas, opp. Dew and Trinity Hospital, Hindustan Colony, Wardha Road Nagpur -440015 (M.S.) Email: cirp.sndpl@gmail.com
11. Last date for submission of claims	25.09.2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. a) Relevant Forms and b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/download b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **Swaminarayan Diamonds Private Limited** on an order dated **11.09.2025** (order received/communicated on 15.09.2025).

The creditors of **Swaminarayan Diamonds Private Limited** are hereby called upon to submit their claims with proof on or before **25.09.2025** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.- Not applicable

Submission of false or misleading proofs of claim shall attract penalties.

Date: 16.09.2025

Place: Nagpur

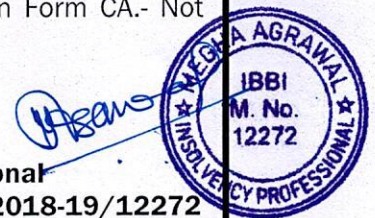
SD/-

IP Megha Agrawal

Interim Resolution Professional

IBBI/IPA-001/IP-P01456/2018-19/12272

AFA valid up to - 31.12.2025



PNB Housing
कच्चा सूचना (स्थावर मिल्कतीसाठी)
 कच्चा सूचना (स्थावर मिल्कतीसाठी) - २०२५
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जोहार सूचना
 जोहार सूचना (स्थावर मिल्कतीसाठी) - २०२५
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HDFC BANK
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